

**REGARDING A POINT OF ORDER WITH REGARD TO AUTHENTICATION
OF A VIDEO TAPE AS WELL AS THE ISSUE OF INVOLVEMENT OF SIMI
ACTIVISTS IN THE SAMJHAUTA EXPRESS BLASTS**

MR. DEPUTY CHAIRMAN: Your time is over ...*(Interruptions)*... Now, Dr. Subramanian Swamy to associate...*(Interruptions)*... Dr. Subramanian Swamy, take one minute only...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Let Dr. Subramanian Swamy associate. Then, I will call you. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, he has made a very important revelation. I must respond to that. सर, मैं आपसे अनुरोध करना चाहता हूँ कि इस देश में वे सारे आरोपी, जो bomb blast case में accused हैं, उन्हें बचाने के लिए यह प्रयास किया जा रहा है। ...*(व्यवधान)*... authenticity बताएं।

MR. DEPUTY CHAIRMAN: Let him associate. Thereafter, I will call you.

SHRI DIGVIJAYA SINGH: It is a different issue. सर, यह पूरा-का-पूरा आरोपियों को बचाने का प्रयास है। मैं यह रिकॉर्ड में लाना चाहता हूँ कि यह सत्ता पक्ष की तरफ से ...*(व्यवधान)*...

श्री उपसभापति: अभी बैठिए। Let. Dr. Subramanian Swamy associate. Dr. Subramanian Swamy to associate now. I will allow you after that ...*(Interruptions)*...

श्री दिग्विजय सिंह: उसकी authenticity होनी चाहिए, उस का प्रमाण आना चाहिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I allowed Dr. Subramanian Swamy to associate. Let him complete. Sit down. ...*(Interruptions)*... Listen to him.

श्री दिग्विजय सिंह: असत्य बातों के आधार पर यह आरोप लगाया जा रहा है। ...*(व्यवधान)*... हमारी तरफ से कभी * नहीं कहा गया। ...*(व्यवधान)*...

श्री उपसभापति: अभी बैठिए। I allowed Dr. Subramanian Swamy

श्री दिग्विजय सिंह: यह संघीय आतंकवाद है।

MR. DEPUTY CHAIRMAN: You can reply ...*(Interruptions)*...

श्री दिग्विजय सिंह: सर, ये माफी मांगें ...*(व्यवधान)*... आतंकवाद में लिप्त लोगों को बचाना चाहते हैं, यह मेरा आरोप है। ...*(व्यवधान)*...

*Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Listen to him ...*(Interruptions)*...

DR. SUBRAMANIAN SWAMY (Nominated): They don't want to listen to me. They are afraid ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Only what Dr. Subramanian Swamy says will go on record. Nothing else will go on record. Dr. Subramanian Swamy, take one minute and complete. ...*(Interruptions)*...

DR. SUBRAMANIAN SWAMY: Mr. Deputy Chairman, Sir, since the Samjhauta Express terrorist attack, there have been illusions in the media of a narco test on the suspected terrorists where vital data was disclosed. Recently, 'The Times now' has actually shown the video. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: I challenge the Home Minister to authenticate it. ...*(Interruptions)*... Are you authenticating ...*(Interruptions)*... Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let him complete. I will allow you after that.

DR. SUBRAMANIAN SWAMY: What I am saying is that since 2008, media has been carrying these illusions, but, for the first time, we have actually seen video evidence of narco test. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: He has to authenticate it.

MR. DEPUTY CHAIRMAN: Let him complete. I will allow you.

DR. SUBRAMANIAN SWAMY: So, I am saying that this House has a right to know whether it is a fact that there is a video tape of narco test conducted by the Government, and the Home Minister knew about it. The Home Minister knew about it and did not order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your time is over. ...*(Interruptions)*... Shri La. Ganesan. ...*(Interruptions)*... After Mr. Ganesan, I will come to you. ...*(Interruptions)*... I will allow your point of order. ...*(Interruptions)*... Please associate. ...*(Interruptions)*... I will allow you after this association. ...*(Interruptions)*...

SHRI LA. GANESAN (Madhya Pradesh): Respected Deputy Chairman, before I go to the subject in one minute....

MR. DEPUTY CHAIRMAN: I have allowed you only one minute.
...(Interruptions)...

SHRI L.A. GANESAN: Yesterday Deputy Chairman mentioned that the scientists should be taken to the top posts. I salute the scientist who had gone to the top post in India, Dr. A.P.J. Abdul Kalam. *...(Interruptions)...* I support this Zero Hour submission. *...(Interruptions)...* I also have the same point of view. *...(Interruptions)...* Satyameva Jayate is proved now. *...(Interruptions)...* What we have always believed as the truth has been confirmed by recent reports in the media that the Samjhauta Express blasts were carried out by SIMI activists. *...(Interruptions)...* Sir, when I mention something about SIMI activists, why are they worried? *...(Interruptions)...* Why are they bothered when I refer to the SIMI activists? *...(Interruptions)...* Why are they supporting SIMI activists? *...(Interruptions)...* I am talking about the activities of SIMI supported by Pakistan. *...(Interruptions)...* Sir, I am talking about SIMI. *...(Interruptions)...* Why are they perturbed? *...(Interruptions)...* Sir, I am concluding. *...(Interruptions)...* Sir, 68 innocent people... *...(Interruptions)...* Sir, the Congress Party at that time had given a new definition to it. *...(Interruptions)...* It brought the standards of politics to a new low. *...(Interruptions)...* A new word * was coined. *...(Interruptions)...* I demand from them that they should openly apologize. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is over. *...(Interruptions)...* Please sit down.
...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, I have a point of order. *...(Interruptions)...* Number one, how are you allowing three Members to speak on the same subject?
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Association for one minute each is allowed.
...(Interruptions)...

SHRI DIGVIJAYA SINGH: Number two, he has to authenticate the source of what he has just quoted. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: That I will ask him. *...(Interruptions)...*

SHRI DIGVIJAYA SINGH: We demand verification from the Home Minister whether this video is fake or true. *...(Interruptions)...*

*Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: I will ask him to authenticate. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, I allege a collusion regarding these fake videos. ...*(Interruptions)*... My charge is totally against the. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, I will allow you. ...*(Interruptions)*... Mr. Digvijaya Singh, in Zero Hour, for the Member who gives notice, we allow three minutes and those who associate, they will have one minute each. ...*(Interruptions)*... That is what happens. ...*(Interruptions)*... That is the procedure. ...*(Interruptions)*... With regard to your second point.

SHRI DIGVIJAYA SINGH: Is it a practice? ...*(Interruptions)*... You will have to allow us also. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; it is not like that. It should be made clear. ...*(Interruptions)*... Don't allege that the Chair is partial. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: I am only making a request. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let me make it clear. It is like this. If a Member gives a Zero Hour notice, it is for three minutes. After that, any Member can stand up and say that he also associates. ...*(Interruptions)*... After that I will say that names of those who associated will be given. ...*(Interruptions)*... But, there will be cases when more Members have given notice for Zero Hour on the same subject. ...*(Interruptions)*... Listen, please. ...*(Interruptions)*... Let me explain. ...*(Interruptions)*... You said that you have given. ...*(Interruptions)*... There are cases like this. In such cases, I always allow those Members to have one minute each. Let me explain that today Shuklaji has given notice. ...*(Interruptions)*... Other two Members have also given notice, so they are allowed for one minute each.

SHRI DIGVIJAYA SINGH: What about my point of order regarding authentication? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: About authentication, I will go through the record. ...*(Interruptions)*... Subramanian Swamyji, if you have quoted, then your quotation should be authenticated. ...*(Interruptions)*... Okay. ...*(Interruptions)*... That is all. ...*(Interruptions)*... You give authentication, that is all. ...*(Interruptions)*... Shri Tiruchi Siva. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I am on a point of order.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI ANAND SHARMA: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI ANAND SHARMA: Sir, the Chair has given a ruling on the matter that has been raised and, to the best of my understanding this is a pending judicial matter and the courts have to come out with their determination; and, Rule 238(i) is very clear that a Member while speaking shall not refer to any matter or fact on which a judicial decision is pending. How has this been allowed?

DR. SUBRAMANIAN SWAMY: It is not on...

SHRI ANAND SHARMA: I am not talking to you. I am talking to the Chair. You sit down.

MR. DEPUTY CHAIRMAN: Dr. Subramanian Swamy, sit down. It is for me to reply, not you.

SHRI ANAND SHARMA: I don't need a certificate from you. These are questionable credentials.

MR. DEPUTY CHAIRMAN: The question is to me. It is a point of order. I have to speak. Sit down, Dr. Subramanian Swamy. ...(Interruptions)...

DR. SUBRAMANIAN SWAMY: We have seen the video evidence of Narco test
...(Interruptions)...

SHRI ANAND SHARMA: Nobody bothers for you.

MR. DEPUTY CHAIRMAN: Shri Anand Sharma, ...(Interruptions)...

SHRI ANAND SHARMA: It is for the Chair to speak. ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): उपसभापति जी, यह सारा मुद्दा ...(व्यवधान)... आने के बाद उठा है।
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me reply to the point of order.

SHRI ANAND SHARMA: Dr. Swamy, I have raised a point of order and your Party

will not make you the Chairman because you are suspect...

MR. DEPUTY CHAIRMAN: Shri Anand Sharma, please sit down. You quoted Rule 238 (i). It is in the rules, but so many notices always come. It is not possible for the office to find out whether something is *sub judice* or not. It is not possible, but when a matter is being raised, at that point of time, a Member can raise it. If a Member raised it at that point of time, the Chair may give a ruling. Now, it is not possible for the office to find out which is *sub judice* or which is not *sub judice* because on every subject nowadays there is a case in the court. That is the position. Now, Shri Tiruchi Siva.

MATTERS RAISED WITH PERMISSION - *Contd.*

Concern over unfair GST rates on sanitary napkins and non-AC restaurants

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, while GST seems to be the biggest tax reform in India, we are afraid the Government has failed to take into account the changing trends, the behaviour of the people and the industry. The GST Council has fixed tax rates for AC restaurants serving liquor at 18 per cent and the same 18 per cent to the restaurants with AC who are not serving liquor and for non-AC restaurants, it is 12 per cent. So also, while the Government has not imposed any tax on bangles and *bindis*, it has imposed as high as 12 per cent tax on sanitary napkins. Sir, these are the two things I am concerned very much. The Government while imposing tax on restaurants, it has failed to take into account the changing trends in the industry. Sir, one Report by the National Restaurant Association of Indian States that 34 per cent of the people eat out once or thrice a week and 12 per cent of the people eat daily outside their home. Due to the growing urbanisation, the working class people are compelled, with no other go, to eat in the nearby restaurants of their work places. Sir, fixing rate of tax for an AC restaurant not serving liquor at 18 per cent and an AC restaurant not serving liquor at 18 per cent and a non-AC restaurant at 12 per cent is anomalous. Sir, this will affect ordinary people who have to eat outside with no other alternative. In the light of this, the Government has put a GST of only five per cent on sweets which is a luxury food item, but for a common man's food like *idli*, *dosa* and *chapatti*, it is as high as 18 per cent. Sir, this has to be considered by the Government. Sir, another point which the Government has not considered, I am very much sorry to say, is that the National Health Mission has given a report which states that there is a lack of sensitisation of menstrual health and lack of availability of quality napkins. Women